

**Hindus wishing to visit Pakistan discriminated against in granting Visas by Pakistan Government**

\*766. SHRI MEETHA LAL MEENA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Pakistan has been exercising discrimination against the Hindus in the matter of granting of Visas for visiting that country;

(b) if so, the details of the complaints, if any, received by Government to this effect; and

(c) the action, if any, taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Yes, Sir.

(b) According to information available with Government, either visas are refused or grant of visas is inordinately delayed.

(c) The matter has been taken up with the Pakistan High Commission in India and also with the Government of Pakistan through the High Commission of India in Islamabad, but so far there has been no response.

**Unauthorised Imports of Stainless Steel and Polythene Moulding Powder**

\*767. SHRI SHASHI BHUSHAN : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that the Customs authorities have during the last three years detected large-scale unauthorised imports of stainless steel and polythene moulding powder by certain unscrupulous importers who managed to manipulate licences;

(b) if so, the action taken against the importers concerned and the officials responsible for such manipulation; and

(c) the names of those concerns against whom Government have received com-

plaints, the reaction of Government thereto and action taken on such complaints ?

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : (a) to (c). The information to the extent available is being collected and will be placed on the Table of the House.

**Higher Power Supply Rates charged by State Electricity Board of Uttar Pradesh**

\*768. SHRI S. N. MISHRA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that under the Electricity (Supply) Act, 1948, Regulations are to be framed before the fixation of Grid Tariff;

(b) if so, whether detailed Regulations have been framed by the State Electricity Board of Uttar Pradesh;

(c) if not, whether Grid Tariff has been fixed arbitrarily; and

(d) whether the Central Electricity Board has taken action against the State Electricity Board of Uttar Pradesh for charging prohibitive rates ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) to (d). Under section 79, clause (h) of the Electricity (Supply) Act, 1948, the State Electricity Board may make regulations with the concurrence of the Central Electricity Authority, to provide for principles governing the fixing of grid tariffs for power supply to licencees. Under section 46 of the Electricity (Supply) Act 1948, the grid tariff is required to be fixed from time to time by the Board in accordance with any regulations made in this behalf. It has been held by the Allahabad High Court that it is not necessary for the Board to first frame regulations under section 79 before it can fix the grid tariff under section 46. It has also been held by the Allahabad High Court that the grid tariffs fixed by the U. P. State Electricity Board are not arbitrary since these are in accordance with the structure indicated in section 46. The grid tariff rates in comparison with those in other comparable

States are not prohibitive.

**Involvement of an Indian Living in Hong Kong for Importation of Cannabis in Sydney**

\*769. SHRI J. K. CHOUDHURY : Will the Minister EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have any information about the 19 year old Indian living in Hong Kong who was involved with a diplomatic envoy and two other men in the importation of Cannabis in Sydney; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) and (b). We have received a report from our High Commission in Australia that an Indian national from Hong Kong has been arrested by the Australian authorities in connection with the smuggling of hashish and is awaiting trials.

**Appointment of Tribunal for Resolving Cauvery Water Dispute**

\*770. SHRI ESWARA REDDY : Will the Minister of IRRIGATION AND POWER be pleased to state the decision taken on the demand of the Tamil Nadu Government for the appointment of a Tribunal to go into the cauvery water dispute ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : Efforts are being made to settle amicably the differences of opinion on the projects in the Cauvery basin, by discussions with the Chief Ministers of Tamil Nadu, Mysore and Kerala. Two meetings have already been held amongst the Chief Ministers in April and May, 1970 and another meeting is proposed to be held in the near future.

**Creation of an International Organisation for Equitable Distribution of Oceanic Resources**

\*771. SHRI RAM KISHAN GUPTA : Will the the Minister of EXTERNAL AFFAIRS be pleased to state the reaction

of Indian Government to the proposal for creation of an international ocean organisation with a view to ensuring a just and equitable distribution of the oceanic resources safeguarding the interests of less privileged countries, as discussed recently at Malta Conference ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : The Government of India is of the opinion that the U.N. General Assembly should enunciate certain basic principles with regard to the sea-bed, beyond the limits of present national jurisdiction, namely, that the area should be used exclusively for peaceful purposes ; that it should not be susceptible to national appropriation that its resources should be used for the benefit of all countries, particularly the developing countries ; and that all activities of States in the exploration and use of this area should be carried on in accordance with international law and the Charter under the direction of the United Nations. International machinery to ensure a just and equitable distribution of sea-bed resources should be set up in accordance with these principles.

**Demand of T. V. Sets by 1975**

\*772. SHRI S. KUNDU : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 5252 on the 28th August, 1969 and state :

(a) when the market survey to locate the demand for T. V. sets for the period ending 1975 was ordered and on what basis the conclusions were arrived at ;

(b) the expenditure involved for production of 2 lakh sets of T. V. Receivers per annum ; and

(c) whether the Department of Electronics or any other Department of the Government disputed the projection of market survey of the likely demand of T. V. sets by 1975 and, if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS AND SCIENTIFIC